

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-515
IB-294/ND/2020
IA/6264/2023

IN THE MATTER OF:

Arrina Education Services Pvt. Ltd.

....Applicant

Vs.

Skillar Enterprises India Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 22.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Surender, Adv. in IA/6264/2023

For the Respondent : Mr. Ankit Lohia, Mr. Varun Nathani a/w Ms. Suchitra
Valjee & Mr. Rajvi Shah, Advs. for R-1 & R-2 in
IA/6264/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/6264/2023:-

Proxy Counsel on behalf of Applicant is present and submitted that the main counsel is not available today due to some family difficulty. Ld. Counsel on behalf of Respondents are present. In view of the request made by the Proxy Counsel for the Applicant, list the matter on **28.05.2024**.

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**